

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.788 OF 1999.DATE OF ORDER:27-5-1999.BETWEEN:

V.Ratna Babu.

....Applicant

a n d

1. The Superintendent of Post Offices,
Tenali Division, Tenali-522 201.
2. The Postmaster-General,
Vijayawada Region, Vijayawada-520 002.
3. Shri P.Veera Reddy, Superintendent of Post
Offices, Tenali Division, Tenali-522 201.
4. The Chief Post-Master General,
A.P.Circle, Hyderabad-1.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.TVVS.Murthy

COUNSEL FOR THE RESPONDENTS :: Ms.Shama

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

A N D

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.TVVS.Murthy, learned Counsel for the
Applicant and Ms.Shama, learned Standing Counsel
for the Respondents.

.....2



-2-

2. The applicant herein is a LSG PA at Repalle. He is transferred by the impugned Transfer Order bearing No.BI/II/99-2000, dated:20-5-1999 (Annexure.A-II, page.11 to the OA), to Bapatla in the same capacity. Vice him one Sri V.Srimannarayana, LSG PA, Tenali Head Quarters, has been posted. These two transfer orders are at serial nos.10 and 11 of the said impugned Transfer Order.

3. The applicant challenges his transfer to Bapatla and prays for his retention at Repalle in the same capacity.

4. The applicant has submitted a representation addressed to Respondent No.2, vide his representation dated:22-5-1999 (Annexure.A-IV, page.14 to the OA). That representation is yet to be disposed of.

5. In view of the facts and circumstances of the case, the following direction is given:-

"Respondent No.2 should dispose of the representation of the applicant in accordance with the law taking due note of the various contentions raised in this OA and in accordance with the rules.

If Sri V.Srimannarayana, is not relieved from Tenali, then the applicant should be allowed to continue as LSG PA, Repalle, till his representation is disposed

.....3



ef and then only Sri V.Srimannarayana should be relieved and should be relieved if it is decided to transfer the applicant from Repalle to Bapatla. In case Sri V. Srimannarayana, had already been relieved then the applicant may ask for leave for the period till the disposal of his representation. If such a leave application is received by the Respondent No.1, the same should be granted to the applicant till such time his representation is disposed of."

6. The OA is ordered accordingly at the admission stage itself. No costs.

The Registry to send a copy of the OA to the Respondent No.2 alongwith this Order.



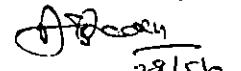
(R.RANGARAJAN)
MEMBER (ADMN)



(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 27th day of May, 1999
Dictated to steno in the Open Court

DSN



28/5/99
C.O.

1ST AND 2ND COURT

COPY TO:-

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

TYPED BY . CHECKED BY .
COMPARED BY . APPROVED BY .

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER #: 27 5 22

ORDER 4 / JUDGEMENT

100-1234567890

in
OA. No. 788199

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL SWED.

G.P. CL OS ED.

R. A. CLOSED.

O. A. CL OS ED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

SRR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

हैदराबाद व्यायामीठ
HYDERABAD BENCH

8 (Eight) corners
12 edges
6 faces